

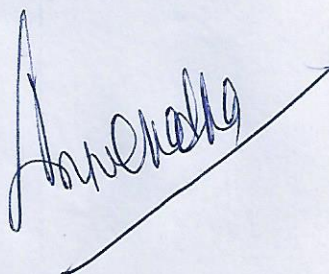
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s BENARA AUTOMOTIVES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Benara Automotives Private Limited
2.	Date of incorporation of corporate debtor	09.01.1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50300UP1992PTC013928
5.	Address of the registered office and principal office (if any) of corporate debtor	E-87, Site C, UPSIDC Area, Sikandra, Agra, Uttar Pradesh - 282007
6.	Insolvency commencement date in respect of corporate debtor	29.01.2020
7.	Estimated date of closure of insolvency resolution process	28.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Chadha, IP Registration no. IBBI/IPA-001/IP-P00165/2017-2018/10334
9.	Address and e-mail of the interim resolution professional, as registered with the Board	727, Brahmpuri, Meerut City Uttar Pradesh - 250002 E-mail : chadharun@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Corresponding Address: E-95/2, Naraina Vihar, New Delhi - 110028 E-mail : chadharun@yahoo.com
11.	Last date for submission of claims	12.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the last Audited Financial Statement of the Corporate Debtor for the Financial Year 2018-19 available on the Ministry of Corporate Affairs Website, there is no class of Creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Benara Automotives Private Limited on 16.12.2019 and the order was uploaded on NCLT website on 29.01.2020.



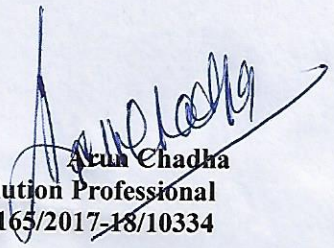
The creditors of M/s Benara Automotives Private Limited, are hereby called upon to submit their claims with proof on or before 12.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.02.2020

Place: Meerut


Interim Resolution Professional
Regd No- IBB1/IPA-001/IP-P00165/2017-18/10334